

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1080/2022

(Arising out of impugned final judgment and order dated 19-01-2021 in CRLA No. 2183/2011 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

KANTI LAL

Respondent(s)

(IA No. 16797/2022 - EXEMPTION FROM FILING O.T.)

Date : 20-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Garvesh Kabra, AOR

For Respondent(s) Mr. Anilendra Pandey, AOR
Mr. Madhusudan Babu, Adv.
Mr. Rajeev Kumar Ranjan, Adv.
Ms. Priya Kashyap, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

To be listed for hearing in the Month of March 2024 in top ten matters.

Trial court records have been received. It will be open to the learned counsel for the parties to obtain an e-copy of the trial court records along with the translated relevant documents & depositions.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR